

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3760  
ANSWERED ON:21.08.2003  
UNAUTHORISED ENTRY IN RESERVED COMPARTMENT  
CHANDRA NATH SINGH

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether daily passengers be allowed to travel in reserved compartments;
- (b) whether daily passengers sit on the vacant seats and do not vacate the seat when the person with confirmed ticket request them to vacate the seat;
- (c) whether the Government are aware that even ticket collector/inspector do not ask them to vacate the seat, due to which passengers with reserved tickets faced a lot of difficulties during their journey particularly when they are travelling with their family;
- (d) whether the Government are also aware that some daily passengers even consumed liquor openly in train and when other passengers objected they started quarrel with them;
- (e) whether the Railway is going to initiate any steps to stop this problem so that passengers with reserved ticket will travel without any problem; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) No, Sir.
- (b) & (c) Some instances of unauthorised travel by short distance/local passengers causing inconvenience to bonafide passengers have come to notice. The Train Ticket Checking staff ask such passengers to vacate the seats and have instructions to penalise such passengers. Besides, special checks are also organized to curb this menace.
- (d) to (f) Drunkenness is an offence under the Railways Act. Consumption of liquor in trains is not rampant while some stray cases may occur. Such cases are dealt with individually by ticket checking staff and by seeking the assistance of Police. Statistics about such cases are not maintained separately.